

(J.H.C. Sch. 1-7)

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From:  
**Anil Kumar Choudhary,**  
Registrar General,  
High Court of Jharkhand  
Ranchi

File No. XXII(6)/1/2016-17/Apptt.  
Letter No. \_\_\_\_\_/Apptt.  
Dated: \_\_\_\_\_

To,

Sri Deepak Nath Tiwari,  
Registrar (Vigilance),  
High Court of Jharkhand.

Subject: - permission to address the participants as resource person on 12.02.2017 (Sunday) from 10.00 A.M. to 1.00 P.M. in the Refresher Training Course on "N.I. Act, Arms Act" organized for Civil Judge (Jr. Div.) on 11<sup>th</sup> – 12<sup>th</sup> February, 2017.

Sir,

While referring the letter no. 57/JAJ dated 24.01.2017 of the Director, Judicial Academy Jharkhand, Ranchi, I am directed to say that the Court has been pleased to accord permission to address the participants as resource person on 12.02.2017 (Sunday) from 10.00 A.M. to 1.00 P.M. in the Refresher Training Course on "N.I. Act, Arms Act" organized for Civil Judge (Jr. Div.) on 11<sup>th</sup> – 12<sup>th</sup> February, 2017.

This is for your information and needful.

Encl.:- As above (01 Sheet).

Yours faithfully,  
**Sd/- A.K. Choudhary**  
Registrar General

Memo No. 557 /Apptt.

Dated, Ranchi, the 2.02.17

Copy forwarded to the Director, Judicial Academy Jharkhand, Ranchi for information and needful with reference to his letter no. 57/JAJ dated 24.01.2017 / the C.P.C., e-Courts Project, J.H.C., Ranchi for information and getting uploaded the letter on the Court's website.

  
02.02.2017  
Registrar General